

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 71 of 2021

BETWEEN

Tribunal on its own motion-SUO MOTU Based on the News item in the New Indian Express Newspaper, dated 10.02.2021, "Oil Leak from Titanium factory hits Thiruvananthapuram Coast, Public barred from affected stretch". News item in the Hindu, dt: 10.02.2021, "Furnace oil from Titanium factory Spills into sea". News Item in Mathrubumi, English edition Dt: 10.02.2021," Glass furnace pipe bursts at Titanium factory in TVM, Oil leaked to sea".

...Applicant

AND

The Chief Secretary,
Government of Kerala, Gov. Secretariat,
Thiruvananthapuram – 695 001 and 9 Others

...Respondents

DETAILED INSTRUCTIONS SUBMITTED BY THE 8TH RESPONDENT

M/s. E.K.KUMARESAN
Counsel for R1 to R4, R7 & R8
Standing Counsel for State Government of Kerala
NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
Original Application No. 100 of 2021**

BETWEEN

Tribunal on its own motion-SUO MOTU Based on the News item in the New Indian Express Newspaper, dated 10.02.2021, "Oil Leak from Titanium factory hits Thiruvananthapuram Coast, Public barred from affected stretch". News item in the Hindu, dt: 10.02.2021, "Furnace oil from Titanium factory Spills into sea". News Item in Mathrubumi, English edition Dt: 10.02.2021," Glass furnace pipe bursts at Titanium factory in TVM, Oil leaked to sea".

...Applicant

AND

The Chief Secretary,
Government of Kerala, Gov. Secretariat,
Thiruvananthapuram – 695 001 and 9 Others

...Respondents

**DETAILED INSTRUCTIONS SUBMITTED BY THE 8TH RESPONDENT/
DISTRICT COLLECTOR, THIRUVANANTHAPURAM**

The 8th respondent respectfully submits his detailed instructions as follows:

1. The 8th respondent submits that, on the information received at the District Emergency Operation Centre, in Collectorate, Thiruvananthapuram about the leakage of about 2000 liters of furnace oil from the Travancore Titanium Factory, Thiruvananthapuram on 10/02/2021, directed to the Factory authorities to take immediate steps to prevent the spread of oil and other safety measures. Subsequently, the Travancore Titanium Products Ltd authorities informed, it had taken immediate action to stop the flow of oil and replace the leaked oil.

2. The 8th respondent submits that, the State Pollution Control Board and the Indian Coast Guard were directed to take all necessary steps to prevent oil spills. In addition, instructions have been issued to the district tourism promotion council, not to temporarily allow tourists to enter the beach where the oil spill occurred. As directed, the factory authorities promised that they will conduct an internal investigation and submit a report on the oil spill.

3. The 8th respondent submits that, the areas affected by the oil spill have been visited by the District Collector and the Deputy Collector of the Disaster Management, Thiruvananthapuram and the situation has been assessed directly. Accordingly, Travancore Titanium Products Limited Company and related departments have been directed to take disaster mitigation measures.

4. The 8th respondent submits that, the factory authorities informed that immediate measures to prevent pollution are being taken on a war footing and all safety measures have been put in place to remove the sludge despite the interruption of this activities due to the opposition of the surrounding residents and an Emergency Response Team led by the General Manager has been formed to prevent such fuel leakage.

5. The 8th respondent submits that, the oil and sludge mixed in the ditch connected to the sea from this factory could not be completely removed due to the local resistance. Based on the steps taken to find a complete solution in consultation with the public, it was decided to call a meeting along with representatives of the peoples, action committee leaders, Company authorities and officials of concerned Government departments shortly.

6. The 8th respondent submits that, Necessary steps are being taken to find a complete solution in consultation with the public. It was also decided to convene another meeting on 25.02.2021 for resolving the immediate solution in this regard. All the above facts are reported for favour of necessary action.

7. The 8th respondent submits that, details of above mentioned are attached here with. (Annexures).

8. Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said detailed instructions submitted by the district collector, thiruvananthapuram District and thus render justice

Dated at Chennai on this the 09th day of June, 2021.



(E.K.Kumaresan)
Counsel for R1 to R4, R7 & R8
Standing Counsel for
State Government of Kerala
NGT(SZ) Chennai Bench

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

O.A.No. 100 OF 2021

BETWEEN

Tribunal on its own motion-SUO
MOTU Based on the News item in
the New Indian Express Newspaper,
dated 10.02.2021, "Oil Leak from
Titanium factory hits
Thiruvananthapuram Coast, Public
barred from affected stretch". News
item in the Hindu, dt: 10.02.2021,
"Furnace oil from Titanium factory
Spills into sea". News Item in
Mathrubumi, English edition Dt:
10.02.2021," Glass furnace pipe
bursts at Titanium factory in TVM,
Oil leaked to sea".

...Applicant

AND

The Chief Secretary,
Government of Kerala, Gov.
Secretariat,
Thiruvananthapuram – 695 001 and
9 Others
...Respondents

DETAILED INSTRUCTIONS
SUBMITTED BY THE 8TH
RESPONDENT/ DISTRICT
COLLECTOR,
THIRUVANANTHAPURAM

M/s. E.K.KUMARESAN

Standing counsel for Kerala (SZ)
Counsel for R1 to R4, R7 & R8

W4

0008986



District Disaster Management Authority

Thiruvananthapuram

District Collector's Office, Kudappanakunnu- 695043

Phone: +91 471 2731200, 2730045 (24 Hrs)

Fax : 91 471 2731166, 2730120

e-mail : ddmatvpm.rev@kerala.gov.in

DCTVM/1767/2021/H5

Date: 23/02/2021

To

**The Advocate General
Ernakulam**

Sir,

**Subject:- OA No. 71/2021(SZ) filed before Hon'ble Tribunal – detailed report-
submitted- reg.**

Ref:- That office letter No. W4-OA.71/2021 dtd. 17.02.2021.

Kind attention invited to the reference cited above. As per the direction there in, I am submitting herewith a statement on the action taken regarding oil leakage from Titanium factory, Thiruvananthapuram and in respect of OA No. 71/2021(SZ) of Hon'ble National Green Tribunal for further necessary action.

Yours faithfully,

The Chief Executive Officer

District Disaster Management Authority &

Deputy Collector (DM)

for **District Collector &**

Chairperson, DDMA, Thiruvananthapuram

✓

Copy to :

Liaison Officer & Deputy Collector (Rev), High Court of Kerala.

Detailed instructions submitted by the District Collector, Thiruvananthapuram in OA No. 71/2021(SZ) filed before the Hon'ble National Green Tribunal.

On the information received at the District Emergency Operation Centre, in Collectorate, Thiruvananthapuram about the leakage of about 2000 liters of furnace oil from the Travancore Titanium Factory, Thiruvananthapuram on 10/02/2021, directed to the Factory authorities to take immediate steps to prevent the spread of oil and other safety measures. Subsequently, the Travancore Titanium Products Ltd authorities informed, it had taken immediate action to stop the flow of oil and replace the leaked oil.

In addition to that, the State Pollution Control Board and the Indian Coast Guard were directed to take all necessary steps to prevent oil spills. In addition, instructions have been issued to the district tourism promotion council, not to temporarily allow tourists to enter the beach where the oil spill occurred. As directed, the factory authorities promised that they will conduct an internal investigation and submit a report on the oil spill.

The areas affected by the oil spill have been visited by the District Collector and the Deputy Collector of the Disaster Management, Thiruvananthapuram and the situation has been assessed directly. Accordingly, Travancore Titanium Products Limited Company and related departments have been directed to take disaster mitigation measures.

Subsequently, the factory authorities informed that immediate measures to prevent pollution are being taken on a war footing and all safety measures have been put in place to remove the sludge despite the interruption of this activities due to the opposition of the surrounding residents and an Emergency Response Team led by the General Manager has been formed to prevent such fuel leakage.

The oil and sludge mixed in the ditch connected to the sea from this factory could not be completely removed due to the local resistance. Based on the steps taken to find a complete solution in consultation with the public, it was decided to call a

meeting along with representatives of the peoples, action committee leaders, Company authorities and officials of concerned Government departments shortly.

Necessary steps are being taken to find a complete solution in consultation with the public. It was also decided to convene a another meeting on 25.02.2021 for resolving the immediate solution in this regard. All the above facts are reported for favour of necessary action.

Details of above mentioned are attached here with. (**Annexures**).



Chief Executive Officer

District Disaster Management Authority & Deputy Collector (DM)
for **District Collector & Chairperson, DDMA, Thiruvananthapuram**

✓

ANNEXURES

"ഭരണഭാഷ - മാതൃഭാഷ"

ജില്ലാ കളക്ടർ & ചെയർപേഴ്സൺ

തിരുവനന്തപുരം ജില്ലാ ദുരന്തനിവാരണ അതോറിറ്റിയുടെ നടപടിക്രമം

(ഹാജർ : ഡോ.നവജോത് ഖോസ ഐ.എ.എസ്)

(ദുരന്തനിവാരണ നിയമം 2005, വകുപ്പ് 26, 30, 34 എന്നിവ പ്രകാരം ഉത്തരവാകുന്നത്)



DDMA/01/2021/Oil Spill

തീയതി : 10/02/2021

വിഷയം: ട്രാവൻകൂർ ട്രൈറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനിയിലെ എണ്ണ ചോർച്ച - ദുരന്ത ലഘൂകരണ നടപടികൾ സ്വീകരിക്കുന്നത് സംബന്ധിച്ച്

10/02/2021 തീയതി തിരുവനന്തപുരം ട്രാവൻകൂർ ട്രൈറ്റാനിയം ഫാക്ടറിയിലെ ഫർണസ് ഓയിൽ ലൈനിൽ ചോർച്ച ഉണ്ടാവുകയും ഫാക്ടറിയുടെ നിഗമനം അനുസരിച്ച് ഏതാണ്ട് 2000 ലിറ്റർ ഫർണസ് ഓയിൽ ചോരകയും ചെയ്തു . ഓയിൽ ചോർച്ച ഉണ്ടായ ഉടനെ തന്നെ ഓയിൽ പടരുന്നത് തടയുവാൻ സത്വര നടപടി സ്വീകരിച്ചതായും ഓയിൽ ഒഴുകുന്നത് പരിപൂർണ്ണമായി തടയുകയും ചോർന്ന ഓയിൽ വേർതിരിച്ച് മാറ്റുന്നതിനുള്ള നടപടി സ്വീകരിച്ചതായും ട്രാവൻകൂർ ട്രൈറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി അധികൃതർ അറിയിച്ചിട്ടുണ്ട്.

ഓയിൽ ചോർച്ചയുമായി ബന്ധപ്പെട്ട് ജില്ലാ അടിയന്തിര ഘട്ട കാര്യ നിർവ്വഹണ കേന്ദ്രത്തിൽ അറിയിപ്പ് ലഭിച്ചതിനെ തുടർന്ന് സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് . ഇന്ത്യൻ കോസ്റ്റ് ഗാർഡ് എന്നിവരെ ഈ വിവരം അറിയിക്കുകയും ഓയിൽ ചോർച്ച തടയുന്നതിനാവശ്യമായ എല്ലാ നടപടിയും സ്വീകരിക്കുവാൻ നിർദ്ദേശം നൽകുകയും ചെയ്തിട്ടുണ്ട്. ഓയിൽ ചോർച്ച ഉണ്ടായ കടൽ തീരത്തേക്ക് താൽക്കാലികമായി സഞ്ചാരികളെ പ്രവേശിപ്പിക്കരുതെന്ന് ജില്ലാ ടൂറിസം പ്രൊമോഷൻ കൗൺസിലിന് നിർദ്ദേശം നൽകിയിട്ടുണ്ട്. ഓയിൽ ചോർച്ച ഉണ്ടായതിനെപ്പറ്റി കമ്പനി ആഭ്യന്തര അന്വേഷണം നടത്തി റിപ്പോർട്ട് സമർപ്പിക്കുമെന്നും അറിയിച്ചിട്ടുണ്ട്.

ഓയിൽ ചോർച്ച കാരണം മലിനീകരണം ഉണ്ടായ പ്രദേശങ്ങൾ ജില്ലാ കളക്ടർ , ദുരന്ത നിവാരണ വിഭാഗം ഡെപ്യൂട്ടി കളക്ടർ എന്നിവർ സന്ദർശിക്കുകയും സ്ഥിതിഗതികൾ നേരിട്ട് വിലയിരുത്തിയിട്ടുള്ളതുമാണ്. ആയതിന്റെ അടിസ്ഥാനത്തിൽ, ഞാൻ, ഡോ നവജോത് ഖോസ, ജില്ലാ കളക്ടർ & ചെയർപേഴ്സൺ, ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റി, ദുരന്ത നിവാരണ നിയമം 2005 ലെ വകുപ്പ് 26 പ്രകാരം എന്നിൽ നിക്ഷിപ്തമായിരിക്കുന്ന അധികാരമുപയോഗിച്ച് ഇതേ നിയമത്തിലെ വകുപ്പ് 30, 34 എന്നിവയിലെ വ്യവസ്ഥകൾ പ്രകാരം ചുവടെ ചേർക്കും വിധം ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

- 1) ട്രാവൻകൂർ ട്രൈറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി ജനറൽ മാനേജരുടെ കീഴിൽ ഒരു എമർജൻസി റെസ്പോൺസ് ടീം രൂപീകരിക്കേണ്ടതും ടി ടീം നിലവിൽ ഓയിൽ ചോർച്ച കാരണമുണ്ടായ മലിനീകരണം നിർമ്മാർജ്ജനം ചെയ്യേണ്ടതും ഫർണസ് ഓയിൽ ലൈൻ പരിശോധിച്ച് ഭാവിയിൽ ഇത്തരം സംഭവങ്ങൾ ഉണ്ടാകുന്നത് പൂർണ്ണമായും തടയുന്നതിനുള്ള നടപടി സ്വീകരിക്കേണ്ടതുമാണ്.

- 2) ഇത്തരം എണ്ണ ഒഴുകുന്ന പൈപ്പ് ലൈനുകൾ കാലാകാലങ്ങളിൽ പരിശോധിക്കേണ്ടതും ഈ സംവിധാനം കുറ്റമറ്റ രീതിയിൽ പ്രവർത്തിക്കുന്നുണ്ടെന്ന് ഉറപ്പുവരുത്തേണ്ടതുമാണ്.
- 3) ഓയിൽ ചോർച്ച കാരണം സമീപപ്രദേശങ്ങളിൽ ഓടകളിലും മറ്റും എണ്ണ തളം കെട്ടി നിൽപ്പുണ്ട്. സമീപപ്രദേശങ്ങളിലെ മണ്ണ് എണ്ണയിൽ കുതിർന്നു മലിനീകരിക്കപ്പെട്ടിട്ടുണ്ട്. ഇത്തരത്തിൽ കെട്ടി നിൽക്കുന്ന എണ്ണയും മലിനമാക്കപ്പെട്ട മണ്ണും ഉടൻ നീക്കം ചെയ്യുന്നതിനുള്ള നടപടി ട്രാവൻകൂർ ട്രൈബ്യൂണൽ പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി സ്വീകരിക്കേണ്ടതാണ്. ഓയിൽ ചോർച്ച കാരണമുണ്ടായ മലിനീകരണം പൂർണ്ണമായും ഇല്ലായ്മ ചെയ്യുന്നതിനാവശ്യമായ നടപടി ട്രൈബ്യൂണൽ പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി സ്വീകരിക്കേണ്ടതാണ്.
- 4) ട്രാവൻകൂർ ട്രൈബ്യൂണൽ പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനിയിൽ ഏതെങ്കിലും രീതിയിലുള്ള എണ്ണ ചോർച്ചയോ വാതക ചോർച്ചയോ ഉണ്ടായാൽ അനുവർത്തിക്കേണ്ട ദുരന്ത നിവാരണ പ്ലാൻ തയ്യാറാക്കേണ്ടതും അത് ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റിക്ക് മുൻപാകെ സമർപ്പിക്കേണ്ടതുമാണ്.
- 5) മത്സ്യത്തൊഴിലാളികൾ കടലിൽ പോകുന്നതും വിനോദ സഞ്ചാരികൾ വേളി , ശംഖുമുഖം തീരം സന്ദർശിക്കുന്നതും ഒരു ദിവസത്തേക്ക് (11/02/2021 തീയതി അർദ്ധ രാത്രി വരെ) വിലക്കേർപ്പെടുത്തുന്നു.
- 6) 10/02/2021 തീയതിയിൽ ട്രാവൻകൂർ ട്രൈബ്യൂണൽ പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനിയിൽ ഉണ്ടായ എണ്ണ ചോർച്ചയുമായി ബന്ധപ്പെട്ട അന്വേഷണ പരിശോധന റിപ്പോർട്ട് ജില്ലാ മലിനീകരണ നിയന്ത്രണ ബോർഡ് ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റിക്ക് സമർപ്പിക്കേണ്ടതാണ്.
- 7) ജില്ലാ മലിനീകരണ നിയന്ത്രണ ബോർഡും ഇന്ത്യൻ തീര സംരക്ഷണ സേനയും 48 മണിക്കൂർ സ്ഥിതിഗതികൾ നിരീക്ഷിക്കേണ്ടതും വിലയിരുത്തേണ്ടതുമാണ്. ജില്ലാ മലിനീകരണ നിയന്ത്രണ ബോർഡ് സ്ഥിതിഗതികൾ വിലയിരുത്തി അത് പ്രകാരമുള്ള ആക്ഷൻ പ്ലാൻ ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റിക്ക് സമർപ്പിക്കേണ്ടതാണ്.


ജില്ലാ കളക്ടർ & ചെയർപേഴ്സൺ
ജില്ലാ ദുരന്തനിവാരണ അതോറിറ്റി
തിരുവനന്തപുരം


പകർപ്പ്

1. കമ്മീഷണർ, സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റി
2. മെമ്പർ സെക്രട്ടറി, സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റി
3. ജില്ലാ പോലീസ് മേധാവി (സർട്ടി & റൂറൽ), തിരുവനന്തപുരം
4. തഹസിൽദാർ, തിരുവനന്തപുരം
5. ജനറൽ മാനേജർ, ട്രാവൻകൂർ ട്രൈബ്യൂണൽ പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി
6. ജില്ലാ ഇൻഫോർമേഷൻ ഓഫീസർ, തിരുവനന്തപുരം - പ്രസിദ്ധീകരണത്തിന്
7. ജില്ലാ ഇൻഫോർമാറ്റിക്സ് ഓഫീസർ, തിരുവനന്തപുരം - വെബ്സൈറ്റ് പ്രസിദ്ധീകരണത്തിന്

Action Taken Report on the Oil Spill- TTPL

Pradeep Kumar <pradeep.kumar@ttpltd.in>
To: ddmatvpm@gmail.com, alenbenabraham@gmail.com

Thu, Feb 11, 2021 at 1:38 PM

Dear Sir,

With apology to the oil spillage occurred from our industry we are submitting the action taken report.

As we know that the furnace oil spillage causes potential impact to the sea shore, the Company Management has already taken the action plans on a war footing. We formed an Emergency Response Team under the General Manager (Technical) to collect all the contaminated sand from the affected beach area and for shifting the oil mixed sand to the designated area in the Company.

Our team assessed the severity of spillage and its impact on the seashore stretching to around 4.5 kilometers to the north from the discharge point. There is no contamination to the south side of the discharge point. A field-working group and separate teams were formed for collecting the sand from the contaminated area. The work started in the evening of 10.02.21 and throughout the night on to 11.02.21.

Immediately after the incident, the factory drain to the sea was entirely blocked and diverted to the delay pond. All water discharge points were blocked and production was partially stopped at 09.30a.m. The production was completely stopped at 04.30p.m on 10.02.21 after taking all safety precautions.

The response team was employed to recover the spilled oil from the incident point to the discharge point. All solid surface areas were covered with saw dust and scrapped. The spilled oil from the drain was recovered using cloth and employing decantation techniques. The emergency response team also started recovering contaminated sand from the beach on 11.02.2021 from 0700 a.m. All employees of the company along with top officials, participated in the cleaning drive from South Thumpa to Kochuveli area.

The discharge point to the sea near the company campus could not be cleared due to the protests from the local people. Even though our team was ready to recover the contaminated sand from this area, the same could not be carried out due to the local resistance. Efforts are being taken to resolve the issues with the help of local authorities and representatives.

The Kerala Pollution Control Board (KSPCB) and Coast Guard officials visited the area and expressed their satisfaction. They expressed their concern over the discharge point where the cleaning could not proceed. The Coast Guard also conveyed that there is no deep impact in the sea except the oil sediments on the beach.

Thanking you,

Best Regards

P.Pradeep Kumar

General manager (Technical) i/c

Emergency Response Team

Travancore Titanium Products limited

9072865023

എണ്ണ കലർന്ന് മലിനമാക്കപ്പെട്ട മണൽ നീക്കം ചെയ്യുന്ന പ്രവർത്തനം അവസാനഘട്ടത്തിലാണെന്നും ഏതാണ്ട് 11 ടൺ മണൽ കമ്പനിയുടെ പരിസരത്തേക്ക് സുരക്ഷിതമായി നീക്കം ചെയ്തിട്ടുണ്ടെന്നും ജില്ലാ പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് അറിയിച്ചിട്ടുണ്ട്. ജനങ്ങളുടെ പ്രതിരോധം കാരണം ഒരു ഡിസ്ചാർജ്ജ് പോയിന്റിൽ നിന്നുമുള്ള ഒഴുകിയ മാലിന്യം മാത്രമാണ് നീക്കം ചെയ്യുവാൻ അവശേഷിക്കുന്നത്. എണ്ണ ചോർന്നത് കടലിലേക്ക് വ്യാപിച്ചിട്ടില്ല എന്ന് ഇന്ത്യൻ തീര സംരക്ഷണ സേന റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട് ആയതിനാൽ ഈ ഭാഗത്ത് സാധാരണ നില പുനഃസ്ഥാപിക്കാവുന്നതാണെന്ന് ജില്ലാ പൊല്യൂഷൻ കൺട്രോൾ ബോർഡ് റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ആയതിന്റെ അടിസ്ഥാനത്തിൽ, ഞാൻ, ഡോ നവജോത് ബോസ, ജില്ലാ കളക്ടർ & ചെയർപേഴ്സൺ, ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റി, ദുരന്ത നിവാരണ നിയമം 2005 ലെ വകുപ്പ് 26 പ്രകാരം എന്നിൽ നിക്ഷിപ്തമായിരിക്കുന്ന അധികാരമുപയോഗിച്ച് ഇതേ നിയമത്തിലെ വകുപ്പ് 30, 34 എന്നിവയിലെ വ്യവസ്ഥകൾ പ്രകാരം ചുവടെ ചേർക്കും വിധം ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

ട്രാവൻകൂർ ടൈറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനിയിൽ എണ്ണ ചോർച്ച ഉണ്ടായതിനെ തുടർന്ന് മത്സ്യത്തൊഴിലാളികൾ കടലിൽ പോകുന്നതിനും വിനോദ സഞ്ചാരികൾ വേളി , ശംഖുമുഖം തീരം സന്ദർശിക്കുന്നതിനും ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റി ഏർപ്പെടുത്തിയ വിലക്ക് ഇതിനാൽ പിൻവലിച്ച് ഉത്തരവാകുന്നു.


ജില്ലാ കളക്ടർ & ചെയർപേഴ്സൺ
ജില്ലാ ദുരന്തനിവാരണ അതോറിറ്റി
തിരുവനന്തപുരം

പകർപ്പ്

1. കമ്മീഷണർ, സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റി
2. മെമ്പർ സെക്രട്ടറി, സംസ്ഥാന ദുരന്ത നിവാരണ അതോറിറ്റി
3. ജില്ലാ പോലീസ് മേധാവി (സിറ്റി & റൂറൽ), തിരുവനന്തപുരം
4. തഹസീൽദാർ, തിരുവനന്തപുരം
5. ഡെപ്യൂട്ടി ഡയറക്ടർ ഓഫ് ഫിഷറീസ് , തിരുവനന്തപുരം (മേഖല)
6. ജനറൽ മാനേജർ, ട്രാവൻകൂർ ടൈറ്റാനിയം പ്രോഡക്ട് ലിമിറ്റഡ് കമ്പനി
7. ജില്ലാ ഇൻഫോർമേഷൻ ഓഫീസർ, തിരുവനന്തപുരം - പ്രസിദ്ധീകരണത്തിന്
8. ജില്ലാ ഇൻഫോർമാറ്റിക്സ് ഓഫീസർ, തിരുവനന്തപുരം - വെബ്സൈറ്റ് പ്രസിദ്ധീകരണത്തിന്

അസിസ്റ്റന്റ് ഫുഡ് സേഫ്റ്റി കമ്മീഷണറുടെ കാര്യാലയം

ടി. ബി. ടെന്റർ കാമ്പസ്, ജനറൽ ഹോസ്പിറ്റൽ ജംഗ്ഷൻ,
വഞ്ചിയൂർ പി. ഓ., തിരുവനന്തപുരം 696 036.
ഫോൺ: 0471 2570499, ഫാക്സ്: 0471 2570499
e mail : dotvpm@gmail.com

നമ്പർ: എ4 951/21/എ.സി.എഫ്.എസ്, തിരു

തീയതി: 12.02.2021

സ്വീകർത്താവി്

ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസർ & ഡെപ്യൂട്ടി കളക്ടർ,
ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റി,
തിരുവനന്തപുരം.

സർ,

വിഷയം: എ.സി.എഫ്.എസ്, തിരു - ട്രാവൻകൂർ ട്രൈറ്റാനിയം പ്രോഡക്റ്റ് ലിമിറ്റഡ് കമ്പനിയിലെ ചോർച്ച സമീപ തീരങ്ങളിൽ നിന്നും മത്സ്യബന്ധനം മുഖേന ലഭിക്കുന്ന മത്സ്യം ഭക്ഷ്യയോഗ്യമാണോ എന്നറിയുന്നത് - പ്രാഥമിക നടപടി റിപ്പോർട്ട് സംബന്ധിച്ച്.

- സൂചന:
1. 12-02-2021 തീയതിയിലെ DDMA/01/2021/44159 നമ്പരായ ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസർ & ഡെപ്യൂട്ടി കളക്ടർ, ജില്ലാ ദുരന്ത നിവാരണ അതോറിറ്റിയുടെ കത്ത്
 2. 12-02-2021 തീയതിയിലെ ഈ കാര്യാലയത്തിലെ ഇതേ നമ്പർ ഉത്തരവി്

സൂചന(1) നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിൽ ട്രാവൻകൂർ ട്രൈറ്റാനിയം പ്രോഡക്റ്റ് ലിമിറ്റഡ് കമ്പനിയിലെ ചോർച്ച കാരണം സമീപ തീരങ്ങളിൽ നിന്നും മത്സ്യബന്ധനം മുഖേന ലഭിക്കുന്ന മത്സ്യം ഭക്ഷ്യയോഗ്യമല്ലാതായോ എന്നറിയുന്നതിനായി സൂചന (2) പ്രകാരം പ്രത്യേക അന്വേഷണ സംഘം രൂപീകരിക്കുകയും തിരുവനന്തപുരം ജില്ലാ ഭക്ഷ്യസുരക്ഷാ അസിസ്റ്റന്റ് കമ്മീഷണറുടെ നേതൃത്വത്തിൽ ഫിഷറീസ് വകുപ്പുമായി ചേർന്ന് പ്രശ്നബാധിത മേഖലയിൽ വിശദമായ പരിശോധന നടത്തി. പ്രദേശവാസികളിൽ നിന്നും ടി വിഷയം സംബന്ധിച്ച് വിവരങ്ങൾ അന്വേഷിക്കുകയും പ്രദേശത്ത് നിന്നും 6 മത്സ്യ സാമ്പിളുകൾ ശേഖരിച്ച് വിശദമായ പരിശോധനകൾക്കായി എറണാകുളം ജില്ലയിൽ പ്രവർത്തിക്കുന്ന കേന്ദ്രസർക്കാർ സ്ഥാപനമായ CIFT -ൽ കോൾഡ് ചെയിൻ പാലിച്ചുകൊണ്ട് എത്തിക്കുന്നതിനുള്ള നടപടികൾ സ്വീകരിച്ചിട്ടുണ്ട്. നിലവിലെ സാഹചര്യം വിലയിരുത്തിയതിൽ നിന്ന് യാതൊരു വിധത്തിലുള്ള ആശങ്കയും നിലനിൽക്കുന്നില്ല എന്ന് മനസ്സിലാക്കുന്നു. മേൽ വിവരങ്ങൾ അറിവിലേക്കും തുടർനടപടികൾക്കുമായി സമർപ്പിക്കുന്നു.

വിശ്വസ്തതയോടെ,

അസിസ്റ്റന്റ് കമ്മീഷണർ ഓഫ് ഫുഡ് സേഫ്റ്റി
തിരുവനന്തപുരം



URGENT - E-MAIL - SPEED POST

W4 - OA. 71/2021

നമ്പർ

കേരള അഡ്വക്കേറ്റ് ജനറലിന്റെ കാര്യാലയം,
എറണാകുളം, കൊച്ചി-682 031

പ്രേഷിതൻ

അഡ്വക്കേറ്റ് ജനറൽ
കേരളം

ഫോൺ { 0484 2395050
2395052
2395078
ഫാക്സ് : 0484 2394674

E-mail : advocategeneralkerala@gmail.com

15.03.2021.

തീയതി

To

Adv. E.K. Kumaresan,
Standing Counsel, National Green Tribunal, Chennai
M/s. EKK Legal,
No. 6, Indian Chamber (SICCI)
Annex Building, Ground Floor,
Esplanade, Chennai.

Sir,

Sub:- OA 71/2021 Suo moto proceedings based on the News item in Hindu dated 10/02/2021 - Furnace oil from Titanium factory spills into the sea - English Translation of the document forwarding of reg.-

Ref:- Your E-mail message dated 09/03/2021.

Kind attention is invited to the reference cited. I am directed to forward herewith a copy of English Translation of Annexure 1 (Order No. DDMA/01/2021/Oil Spill dated 10/02/2021) for further necessary action.

Yours faithfully,
Sd/-
PREETHA RANI. S.
Deputy Secretary,
For Advocate General.

Handwritten initials/signature

Approved for Issue,

Handwritten signature

Section Officer.



0A 7/1/2021

W

Advocate General <advocategeneralkerala@gmail.com>

attention W section

1 message

DY.COLL DM TVPM <deputycollectordmtvpm@gmail.com>
To: advocategeneralkerala@gmail.com

Fri, Mar 12, 2021 at 4:20 PM

--
Sir/Ma'am,

Please find the attachment.

Yours faithfully,
Deputy Collector (DM)
Thiruvananthapuram

2 attachments

 **1767 titanium malayalam order translate to eng to ag.doc**
26K

 **1767 titanium malayalam order translate to eng to ag.doc**
17K

ATTENTION – W SECTION

OA 71/2021 – NATIONAL GREEN TRIBUNAL -THIRUVANANTHAPURAM DISTRICT - TRAVANCORE TITANIUM OIL SPILL – ORDERS IN MALAYALAM LANGUAGE – TRANSLATE TO ENGLISH -REG

On 10/02/2021, there was a leak in the furnace oil line at the Travancore Titanium factory in Thiruvananthapuram and according to the factory's conclusion, about 2000 liters of furnace oil leaked. Travancore Titanium Products Ltd. said it had taken immediate action to stop the oil spill, completely stopping the oil from flowing and separating the leaking oil. Following the notification of the District Emergency Management Center regarding the oil spill, the State Pollution Control Board and the Indian Coast Guard have been informed and directed to take all necessary steps to prevent the oil spill. The district tourism promotion council has been instructed not to temporarily allow tourists to enter the beach where the oil spill occurred. The company is conducting an internal investigation into the oil spill. The areas affected by the oil spill have been visited by the District Collector and the Deputy Collector of the Disaster Management Division and the situation has been directly assessed. Based on this, the chairperson, District Disaster Management Authority & the District Collector, Thiruvananthapuram issued the orders as shown below.

ORDERS

on 10.02.2021

1. An Emergency Response Team should be formed under the General Manager of Travancore Titanium Products Limited Company and the this team eam should take action to eliminate the pollution caused by the current oil spill and to check the Furnace Oil Line and take steps to prevent such incidents completely in the future.
2. Such oil pipelines should be inspected from time to time to ensure that the system is functioning properly.
3. Due to the oil spill, the oil slick in the nearby streams is blocked. The soil in the vicinity has been soaked in oil and polluted. Travancore Titanium Products Ltd. should take immediate action to remove such oil and contaminated soil. Titanium Products Ltd. must take the necessary steps to eliminate pollution caused by oil spills.
4. In case of any oil spill or gas leak in Travancore Titanium Products Limited Company, a Disaster Management Plan should be prepared and submitted to the District Disaster Management Authority.
5. Fishermen are prohibited from going to sea and tourists from visiting Veli and Shankhumukham for one day (till midnight on 11/02/2021).
6. The District Pollution Control Board shall submit to the District Disaster Management Authority the report of the investigation into the oil spill in Travancore Titanium Products Limited on 10/02/2021.
7. The District Pollution Control Board and the Indian Coast Guard are required to monitor and assess the situation within 48 hours. The District Pollution Control Board should assess the situation and submit an action plan to the District Disaster Management Authority.

On 12/02/2021

Based on the Coast Guard's report that the oil has not spilled into the sea and the Pollution Control Board's report that normal life can be restored in the area, District Disaster Management Authority (DDMA) has withdrawn an order prohibiting fishermen from going to sea and tourists from visiting the Veli and Shankhumukham coasts.

ATTENTION – W SECTION

OA 71/2021 – NATIONAL GREEN TRIBUNAL -THIRUVANANTHAPURAM DISTRICT - TRAVANCORE TITANIUM OIL SPILL – ORDERS IN MALAYALAM LANGUAGE – TRANSLATE TO ENGLISH -REG

On 10/02/2021, there was a leak in the furnace oil line at the Travancore Titanium factory in Thiruvananthapuram and according to the factory's conclusion, about 2000 liters of furnace oil leaked. Travancore Titanium Products Ltd. said it had taken immediate action to stop the oil spill, completely stopping the oil from flowing and separating the leaking oil. Following the notification of the District Emergency Management Center regarding the oil spill, the State Pollution Control Board and the Indian Coast Guard have been informed and directed to take all necessary steps to prevent the oil spill. The district tourism promotion council has been instructed not to temporarily allow tourists to enter the beach where the oil spill occurred. The company is conducting an internal investigation into the oil spill. The areas affected by the oil spill have been visited by the District Collector and the Deputy Collector of the Disaster Management Division and the situation has been directly assessed. Based on this, the chairperson, District Disaster Management Authority & the District Collector, Thiruvananthapuram issued the orders as shown below.

ORDERS

on 10.02.2021

1. An Emergency Response Team should be formed under the General Manager of Travancore Titanium Products Limited Company and the this team eam should take action to eliminate the pollution caused by the current oil spill and to check the Furnace Oil Line and take steps to prevent such incidents completely in the future.
2. Such oil pipelines should be inspected from time to time to ensure that the system is functioning properly.
3. Due to the oil spill, the oil slick in the nearby streams is blocked. The soil in the vicinity has been soaked in oil and polluted. Travancore Titanium Products Ltd. should take immediate action to remove such oil and contaminated soil. Titanium Products Ltd. must take the necessary steps to eliminate pollution caused by oil spills.
4. In case of any oil spill or gas leak in Travancore Titanium Products Limited Company, a Disaster Management Plan should be prepared and submitted to the District Disaster Management Authority.
5. Fishermen are prohibited from going to sea and tourists from visiting Veli and Shankhumukham for one day (till midnight on 11/02/2021).
6. The District Pollution Control Board shall submit to the District Disaster Management Authority the report of the investigation into the oil spill in Travancore Titanium Products Limited on 10/02/2021.
7. The District Pollution Control Board and the Indian Coast Guard are required to monitor and assess the situation within 48 hours. The District Pollution Control Board should assess the situation and submit an action plan to the District Disaster Management Authority.

On 12/02/2021

Based on the Coast Guard's report that the oil has not spilled into the sea and the Pollution Control Board's report that normal life can be restored in the area, District Disaster Management Authority (DDMA) has withdrawn an order prohibiting fishermen from going to sea and tourists from visiting the Veli and Shankhumukham coasts.